

(d) the prescribed additional fee for providing photocopies of documents etc. under RTI Act, 2005?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

(b) No such information is Centrally maintained.

(c) There are already penal provisions in the RTI Act to take action against those CPIOs who have not furnished information within the specified time.

(d) As per Rule 4 of the Right to Information Rules, 2012, fee for providing information under sub-section (4) of Section 4 and sub-sections (1) and (5) of Section 7 of the Act shall be charged at the following rates, namely:

- (i) rupees two for each page in A-3 or smaller size paper;
- (ii) actual cost or price of a photocopy in large size paper;
- (iii) actual cost or price for samples or models;
- (iv) rupees fifty per diskette or floppy;
- (v) price fixed for a publication or rupees two per page of photocopy for extracts from the publication;
- (vi) no fee for inspection of records for the first hour of inspection and a fee or rupees 5 for each subsequent hour or fraction thereof; and
- (vii) so much of postal charge involved in supply of information that exceeds fifty rupees.

RTI replies on the website of Ministries

1343. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Personnel and Training (DOPT) *vide* its Office Memorandum dated 15th April, 2013 and 21st October, 2014 directed all the Ministries to upload RTI replies on their respective websites;

(b) whether most of the Ministries are reluctant to upload RTI replies on their websites;

(c) the details of Ministries which have not yet uploaded RTI replies on their websites and action proposed to be taken against them;

(d) whether the workload is unevenly distributed amongst the Information Commissioners and if so, the measures taken to reallocate the departments amongst them to increase their output; and

(e) the steps taken to fill up the vacancy of Chief Information Commissioner?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per OM No. 1/6/2011-IR dated 15.04.2013 of this Department, all Public Authorities shall proactively disclose RTI applications and appeals received and their responses, on the websites maintained by Public Authorities with search facility based on key words. RTI applications and appeals received and their responses relating to the personal information of an individual may not be disclosed, as they do not serve any public interest. The same has been reiterated in OM No. 1/1/2013-IR dated 21.10.2014 of this Department.

(b) There is no such report available in this Department.

(c) Data is not centrally maintained.

(d) No, Sir.

(e) For filling up of post of Chief Information Commissioner in the Central Information Commission, the advertisement has already been issued on 24.10.2014.

Corruption cases against members of ITAT

1344. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Central Bureau of Investigation (CBI) is investigating a large number of corruption cases against Members of Income Tax Appellate Tribunal (ITAT), Kolkata—a *quasi judicial* body;

(b) if so, details in this regard and the action taken against such corrupt Members;

(c) whether CBI has ever conducted raids on Members of ITAT, Kolkata involved in receiving bribes/corrupt practices; and

(d) if so, the details thereof and the action taken against corrupt Members?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) The information is being collected.